

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 2950 of 2020

Ajay Kumar Mandal

..... Petitioner

Versus

The State of Jharkhand

..... Opposite Party

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner:

Mr. Jitendra Shankar Singh

For the State:

Mr. N. K. Ganjhu, A.P.P

02/21.07.2020 Learned counsel for the petitioner, on instruction, submits that the petitioner has already been arrested by the police in connection with the said case. Hence, he seeks permission to withdraw the present anticipatory bail application.

Learned A.P.P has got no objection to the said prayer.

Permission is accorded.

The present anticipatory bail application is accordingly dismissed as withdrawn.

Satish/-

(RAJESH SHANKAR, J)